GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

LOK SABHA
UN-STARRED QUESTION NO.1275
TO BE ANSWERED ON SATURDAY, THE 19TH SEPTEMBER, 2020
BHADRAPADA 28, 1942 (SAKA)

GST Shortfall

1275. SHRI KODIKUNNILSURESH: DR. T. SUMATHY (a) THAMIZHACHI THANGAPANDIAN: SHRI V.K.SREEKANDAN:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has indicated to the States to borrow the entire projected GST shortfall of Rs. 2.35 lakh crore under a special borrowing window facilitated by the RBI and if so, the details thereof concerning GST Shortfall;
- (b) whether the State Governments have objected to the proposal of the Government indicating that to make a distinction in the revenue shortfall on account of GST implementation and the pandemic is violative of existing rules governing GST mandate and if so, the details thereof along with the response of the Government thereto;
- (c) Whether the Government is lagging behind in paying the States their share of GST compensation and if so, the details of the period of default;
- (d) whether it is a fact that the Government has a GST dues of around 1.4 lakh crores to be paid to the States for the months between April 2020 to till date and if so, the details thereof along with the GST dues to be paid, State-wise;
- (e) whether it is true that many State Governments are likely to face a GST revenue gap of Rs. 3 lakh crore this year and if so, the details thereof; and
- (f) whether it is also a fact that out of Rs. 2.35 lakh crore, only Rs. 97,000 crore was due to GST implementation which the Government intends to provide to States at a reasonable rate of interest and if so, the details thereof?

ANSWER MINISTER OF STATE IN MINISTRY OF FINANCE (Shri Anurag Singh Thakur)

(a): As per provision in Section 7, 8 & 10 of the GST (Compensation to States) Act, 2017, the issue of pending GST compensation and future course of action to meet the GST compensation shortfall has been discussed in 41st GST Council meeting on 27.08.2020 in the light of the opinion given by Ld. Attorney General of India. States were given two options to meet their GST compensation shortfall for current FY from market borrowing. The details of the two options were communicated by the Department of Expenditure as under: -

Option 1

- I. The shortfall **arising out of GST implementation** (calculated at Rs. 97,000 crores approximately) will be borrowed by States through issue of debt under a Special Window coordinated by the Ministry of Finance.
- II. It will be the endeavour to ensure steady flow of resources similar to the flow under GST compensation on a bi-monthly basis.
- III. The GOI will endeavour to keep the cost at or close to the G-sec yield, and in the event of the cost being higher, will bear the margin between G-secs and average of State Development Loan yields up to 0.5% (50 basis points) through a subsidy.
- IV. A special borrowing permission will be given by the GOI under Article 293 for this amount, over and above any other borrowing ceilings eligible under any other normal or special permission notified by Department of Expenditure.
- V. In respect of Union Territories (including National Capital Territory), suitable arrangements to ensure flow of resources under the Special Window to them would be made by the Government of India
- VI. The interest on the borrowing under the Special Window will be paid from the Cess as and when it arises until the end of the transition period. After the transition period, principal and interest will also be paid from proceeds of the Cess, by extending the Cess beyond the transition period for such period as may be required. The State will not be required to service the debt or to repay it from any other source.
- VII. States will also be given permission to borrow the final instalment of 0.5% (originally intended as a bonus for completing at least three of the four specified reforms) allowed in para 4 of the Department of Expenditure's OM F.No. 40(06)/PF-S/2017-18 dated 17-5-20 (hereinafter referred to as DOE OM) even without meeting the preconditions. This will enable borrowing of approximately Rs. 1 lakh crores in aggregate.
- VIII. The first instalment of 0.5% unconditional borrowing permission granted vide para 4 of the DOE OM remains unaffected. The reform-linked tranches specified in paras 5 to 8 of that OM also remain unaffected.
- IX. In modification of para 9 of the DOE OM, States will be able to carry forward unutilised extra borrowing ceilings given under that OM to the next financial year; the instalments under para 4 (0.5 unconditional + another 0.5 as per para VII above) can be carried forward unconditionally; the reform-linked portions can be carried forward if the States meet the reform criteria within the dates already prescribed for this year.
- X. The borrowing under the Special Window will not be treated as debt of the State for any norms which may be prescribed by the Finance Commission etc.
- XI. The Compensation Cess will be continued after the transition period until such time as all arrears of compensation for the transition period are paid to the States. The first charge on the Compensation Cess each year would be the interest payable; the second charge would be the principal repayment. The remaining arrears of compensation accrued during the transition period would be paid after the interest and principal are paid.

Option 2

- I. The entire shortfall of Rs 235,000 crores (including the Covid-impact portion) may be borrowed by States through issue of market debt. The GOI will issue an OM committing to repayment of principal on such debt from Cess proceeds as per para IV below.
- II. Appropriate enhanced special borrowing permission will be given by the GOI under Article 293 based on the following methodology, in modification of scheme notified earlier under the DOE OM:
 - a. Each state's borrowing limits for the year will be based on the following calculation:

Basic eligibility (3 % of GSDP) + Amount allowed for shortfall as per Item I above of Option 2+ up to 1% of GSDP (reform-linked as per paras 5 to 8 of DOE OM)

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Basic eligibility (3% of GSDP) + 1% of GSDP + up to 1% of GSDP (reformlinked as per paras 5 to 8 of DOE OM) whichever is higher.

- b. The additional unconditional borrowing limit of 0.5% and the final (bonus) tranche of 0.5% under para 4 of the DOE OM will not be separately available, being subsumed under the calculation above.
- c. States will remain eligible for the reform-linked tranches of borrowing under paras 5 to 8 of the DOE OM this year but shall not be eligible to carry them forward. The maximum amount which can be availed under that OM shall stand reduced to 1% of GSDP instead of 2% of GSDP.
- III. The interest shall be paid by the States from their resources.
- IV. The principal on the amount under Item I above will, after the transition period, be paid from proceeds of the Cess. The States will not be required to repay the principal from any other source.
- V. To the extent of the shortfall arising due to implementation of GST (i.e. Rs. 97,000 crores approximately in aggregate) the borrowing **will not be treated as debt of the State** for any norms which may be prescribed by the Finance Commission etc.
- VI. The Compensation Cess will be continued after the transition period until such time as all arrears of compensation for the transition period are paid to the states. The first charge on the future Cess would be the principal repayment. The remaining arrears of compensation accrued during the transition period would be paid after the principal is paid.

It was also decided that States will give their preference and views thereon. Thereafter on finalisation of scheme, the states can chose either Option 1 or Option 2 and accordingly their compensation, borrowing, repayment etc will be dealt as per their individual choice.

(b): Some states have objected for distinction in estimating the revenue shortfall on account of GST implementation and the pandemic. The options pertain to meet the shortfall due to lower collection of cess as compared to the compensation requirement and not the compensation itself. Full compensation be paid to each State as per the provisions of the GST (Compensation to States) Act, 2017.

(c) & (d):- As per Annexure.

- **(e):-** Since GST collection figures are still to come for the remaining part of the current financial year (seven months), it is too early to say that many State Governments would face revenue gap of Rs.3 Lakh crore this year.
- **(f):-** Details are discussed at (a) above.

Annexure

Details of GST Compensation

(Rs. in crore)

		Provisional GST
	Name of	Compensation due for
S.No	State/UT	FY 2020-21 (Apl – July,
	State, 61	20)
(1)	(2)	(3)
1	Andhra Pradesh	4627
	Arunachal	4027
2	Pradesh	0
3	Assam	2149
4	Bihar	4493
5	Chhattisgarh	2827
6	Delhi	6931
7	Goa	987
8	Gujarat	11563
9	Haryana	5841
	Himachal	1623
10	Pradesh	1023
11	J & K	2104
12	Jharkhand	2475
13	Karnataka	13763
14	Kerala	7077
15	Madhya Pradesh	5863
16	Maharashtra	22485
17	Manipur	53
18	Meghalaya	255
19	Mizoram	6
20	Nagaland	27
21	Odisha	3633
22	Puducherry	564
23	Punjab	6959
24	Rajasthan	6312
25	Sikkim	69
26	Tamil Nadu	11269
27	Telangana	5424
28	Tripura	259
29	Uttar Pradesh	11742
30	Uttarakhand	2235
31	West Bengal	7750
	Total	151365.00